

(b) how many families out of them have actually resettled in Haryana so far ;

(c) whether more than 70 per cent families ousted from Bhakra Dam reservoir area have been allotted less than 5 acres of land whereas each family ousted from Pong Dam area has been allotted 16 acres ; and

(d) if so, the reasons for such a difference ?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN) : (a) and (b). 2180 families were ousted from the Bhakra Dam, and resettled in Haryana.

(c) Out of the 2180 families, that were resettled, 1411 families, constituting about 65%, were allotted land measuring less than 5 acres each in Haryana.

(d) The land for the Bhakra Dam oustees was allotted by the Bhakra Rehabilitation Committee comprising of officials and non-officials, including representatives of the oustees. Among the guidelines formulated by the Committee to determine the allocation of land to oustees, it was laid down that no oustee would be allotted land less than the area cultivated by him earlier, subject to the condition that no one would be allotted more than 25 acres

Regarding oustees of the Pong Dam, it was decided at the third meeting of the Committee of Chief Ministers for Resettlement of oustees in the Rajasthan Canal area, held on 3/4th September, 1970, that all oustees moving to the Rajasthan Canal Project are would be given an economic and viable holding of 15.625 acres per family

#### **Business done by M/s Larsen and Toubro**

4738. SHRI RAMESHWAR PATIDAR: Will the Minister of INDUSTRY be pleased to state:

(a) the total business done by M/s Larsen & Toubro during the year 1975-76 and 1976-77; year-wise;

(b) the total profit earned by them during those years; and

(c) the total taxes paid by them during those years ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (KUMARI ABHA MAITI): (a) to (c). According to the profit and loss account of M/s Larsen & Toubro for the years ended 31st March, 1976 and 31st March, 1977, the sales and servicing of the com-

pany excluding excise duty amounted to Rs. 69.82 crores during 1975-76 and Rs. 78.12 crores during 1976-77. Other income of the company including commission, compensation and services fees during these two years amounted to Rs. 2.31 crores and Rs. 3.30 crores respectively. The total income of the company thus amounted to Rs. 72.13 crores in 1975-76 and Rs. 81.42 crores in 1976-77.

Profit before tax and development rebate reserve and investment allowance reserve of the Company amounted to Rs. 8.62 crores and Rs. 12.75 crores in 1975-76 and 1976-77 respectively.

The provision for taxes made by the company amounted to Rs. 4.55 crores in 1975-76 and Rs. 6.40 crores in 1976-77.

#### **Closure of Big Undertakings**

4739. SHRI DHIRENDRA NATH BASU: Will the Minister of INDUSTRY be pleased to state:

(a) whether some plants of Heavy Engineering Corporation are still lying closed;

(b) if so, the reasons therefor; and

(c) whether it is a fact that over 50 per cent of the capacity is not being utilised now and if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (KUMARI ABHA MAITI): (a) No, Sir.

(b) Does not arise.

(c) The Heavy Engineering Corporation Ltd., Ranchi consists of three engineering units, namely, Heavy Machine Building Plant (HMBP), Heavy Machine Tools Plant (HMTP) and Foundry Forge Plant (FFP). Whereas the capacity utilisation in the HMBP was over 50%, the utilisation of capacity in the HMTP and FFP was less than 50% during the period April, 1977 to February, 1978. A combination of factors, including deterioration in industrial relations during the initial part of the year, erratic power supply throughout the year, break-down of some vital equipment and fall in demand of machine tools being manufactured by HMTP have contributed towards the low utilisation of capacity in these plants.